

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA**

**UNSTARRED QUESTION NO.379  
TO BE ANSWERED ON 22.07.2021**

**Specified category schools**

**379 SHRI TIRUCHI SIVA:**

Will the Minister of **Education** be pleased to state:

- (a) the list of specified category schools that have been notified by Government under Sec 2 (n)(iii) of the Right to Education Act, 2009 as of 2020;
- (b) whether these specified category schools charge any amount from parents for classes IX-XII, and if so, the details of each school with the split up of the amount charged from parents belonging to these schools; and
- (c) whether there was a committee set up that suggested the charging of the above mentioned amounts, if so, the details thereof?

**ANSWER**

**MINISTER OF EDUCATION  
(SHRI DHARMENDRA PRADHAN)**

- (a) As per Section 2 (p) of the Right of Children to Free and Compulsory Education Act, 2009 'specified category', in relation to a school, means a school known as Kendriya Vidyalaya, Navodaya Vidyalaya, Sainik School or any other school having a distinct character which may be specified, by notification, by the appropriate Government. Vide notification dated 19/01/2011, Central Tibetan Schools Administration (CTSA) has been defined as specified category schools for the purposes of the said Act.
- (b) The fees charged in these category of schools are as per following fee structures:-

**Kendriya Vidyalaya**

S. No.	Fee structure	Fee structure (per month)
<b>1</b>	<b>Tuition fees</b>	
1(a)	Class IX & X (Boys)	Rs.200.00
1(b)	Class XI & XII Commerce & Humanities (Boys)	Rs.300.00
1(c)	Class XI & XII Science(Boys)	Rs.400.00
<b>2</b>	<b>Computer Fund</b>	
2(a)	Class III onwards, wherever Computer Education is being imparted	Rs.100.00
2(b)	Computer Science Fee ( for elective subjects) + 2 stage	Rs.150.00
<b>3</b>	<b>Vidyalaya Vikas Nidhi (Classes I – XII)</b>	
3(a)	Class I-X	Rs.500.00
3(b)	Class XI & XII(Non Science)	
3(c)	Class XI & XII(Science)	

- The students admitted under the RTE Act, 2009 are exempted from payment of all kinds of fee upto Class – VIII.

### Category wise exemption of payment of fee in KV

Category	Tuition Fees	Computer Fund	VVN
Girls students from class I-XII	Exempted	Not exempted	Not exempted
SC/ST students	Exempted	Not exempted	Not exempted
Children of KVS employees	Exempted	Not exempted	Not exempted
Children of officers and men of armed forces and Paramilitary personnel killed or disabled during the hostilities 1962; 1965; 1971 and 1999 and as well as to the children of Defence Personnel of Indian Peace Keeping Force(IPKF) in Srilanka and personnel of armed forces killed or disabled in "Operation Meghdoot" in Siachen area and "Operation Vijay" in Kargil.	Exempted	Not exempted	Exempted
Concession of exemption from payment of tuition fee, VVN and Computer fund to the children of Armed Forces and Para Military Forces personnel whose parents were killed/ declared missing or permanently disabled during any counter insurgency operation in India or abroad has also been extended. This exemption may be granted after certification by the concerned Ministry.	Exempted	Exempted	Exempted
Children of the parents, who are living below poverty line, up to two children and having BPL card	Exempted	Not exempted	Exempted
Disabled students (Subject to the condition laid down in KVS Letter No.F125-19/2007-08/KVS (Budget) dt.15.10.2009).	Exempted	Not exempted	Exempted
All girl students from classes VI to XII who happen to be the only child of their parents (w.e.f. 01.01.2006 from VVN & Computer Fund.)	Exempted	Exempted	Exempted
Emergency Assistance to the students	Exemption of VVN for one academic session is allowed		

**Note:** Exemption of various types of fees mentioned above will not be allowed henceforth to the children of Government employees as they are getting reimbursement from their departments.

**Jawahar Navodaya Vidyalaya (JNV)** - No tuition fee is charged from the students of JNVs. However, a nominal amount is collected as Vidyalaya Vikas Nidhi (VVN) from the students of class IX to XII, as under:-

- @ Rs. 600/- per student per month (except from the students of exempted category).
- @ Rs. 1500/- per student per month in respect of wards of Govt. employees (other than exempted category) or actual amount of Children Education Allowance received, whichever is less. However, VVN charged shall not be less than @ Rs. 600/-per month.

Following categories of students are exempted for paying the Vidyalaya Vikas Nidhi:

- All students from Classes VI to VIII.
- All girl students.
- Students belonging to SC category.

- (iv) Students belonging to ST category.
- (v) Students belonging to BPL category.

**Central Tibetan Schools Administration (CTSA):** CTSA is providing free education to the wards of Tibetan Refugee in India alongwith 10% local Indian students and hence no fee is charged from any student.

**Sainik Schools Society:** In Sainik Schools applicable tuition fee for the year 2019-20 and 2020-21 is Rs. 79,860/-. Other components including dietary charges are being charged by respective schools as per actuals.

(c) The above fee charges in KVs have been approved by the Board of Governors of Kendriya Vidyalaya Sangathan. In JNVs, Vidyalaya Vikas Nidhi was initially introduced on the recommendations contained in 9<sup>th</sup> Report of Expenditure Reforms Commission, Government of India dated 10<sup>th</sup> July, 2000. No such committee was set up to suggest for charging fees in Sainik Schools.

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